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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**BENCH-II**

**C.P.(IB) No. 92/KB/2018  
CA (IB) No. 804/KB/2018**

**Present: Hon'ble Member (J), Shri M.B. Gosavi**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29<sup>TH</sup> AUGUST, 2018, 10:30 A.M**

Name of the Company		Haier Appliance India Pvt.Ltd.- Vs- ATC India Electronics Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

*Somdatta Mukherjee.*  
*(Advocate)*

*I am appearing on  
behalf of the Respondent.*

## ORDER

Nobody appears for the Operational Creditor. Ld. Counsel on behalf of Corporate Debtor Ms. Somdatta Mukherjee is present.

Ld. Counsel appearing on behalf of Corporate Debtor seeks time to file affidavit-in reply to the application i.e. CA(IB)No.804/KB/2018. Time is granted. Affidavit-in reply is to be filed within 2 weeks by serving copy to the Operational Creditor. Operational Creditor is directed to file rejoinder, if any, within 7 days of the date of receipt of affidavit-in reply.

Main CP is already posted for hearing on 11/09/2018.

Matter to come up for further consideration on 11/09/2018.



(M.B. Gosavi)  
Member (J)